

(c) If so, the reasons for allowing M/s. Escorts to import these tractors ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) to (c). M/s. Escorts Ltd. have not been allowed import of fully built-up Ford Tractors. However, 850 Nos. of Ford-3000 tractors are being imported through the State Trading Corporation in knocked-down condition. Although the facilities available at Escorts would be utilised for assembly of the tractors, their distribution would be through the State Agro Industries Corporations and not through Escorts.

Detention of Loaded Wagons at Jind Station for want of Pilot Trains (Northern Railway)

4594. SHRI S. M. BANERJEE: Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that loaded wagons are detained at Jind Station (Northern Railway) by the Railway staff for more than the time schedule, on the plea of non-availability of pilot trains, to help the consignees in escaping demurrage ;

(b) if so, the details of such cases occurred during the past six months ; and

(c) the steps Government propose to take in the matter ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) and (b). No. Pilots on Jind-Jakhal section are scheduled to run daily while those on Jind-Panipat and Narwana-Kurukshetra section on alternate days. During 183 days for the 6 months ending November 1970, 129 pilots were run on Jind-Jakhal section, 94 on Jind-Panipat section and 102 on Narwana-Kurukshetra section. No case has come to light where any Works Train or Pilot was cancelled to provide any undue advantage to the consignees at roadside stations.

(c) Instructions are already in force to run out pilots more frequently when the loads justify.

Appointment of Chairman of Haryana State Social Welfare Board

4595. SHRI SHRI CHAND GOYAL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the policy of Government is that no Legislator will be the Chairman of a State Social Welfare Board ;

(b) whether a Member of the State Legislature has been appointed as Chairman of the Social Welfare Board in Haryana ;

(c) whether Government have received complaints that the above Chairman in Haryana is utilizing the entire resources of the Welfare Board to serve only the interests of the constituency represented by the said Legislature ; and

(d) whether Government have made any inquiry into the matter, and if so, the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO) : (a) The appointment of the Chairman of a State Social Welfare Advisory Board is made by the concerned State Government in consultation with the Central Social Welfare Board. The normal practice is not to appoint a member of the State Legislature/Parliament as Chairman of a State Social Welfare Advisory Board.

(b) Yes, Sir.

(c) A complaint in the matter was received from an ex-employee of the Haryana State Social Welfare Advisory Board.

(d) Yes, Sir. Enquiry revealed that there was no truth in the allegations.

Shortfalls in vital Sectors of Industry

4596. SHRI GANESH GHOSH: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the Deputy-Chairman of the